

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1650**

**TO BE ANSWERED ON THE 21ST DECEMBER, 2022/ AGRAHAYANA 30, 1944
(SAKA)**

POOR DISBURSAL RATE OF VICTIM COMPENSATION

**1650 MS. DOLA SEN:
SMT. MAHUA MAJI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is aware that victim compensation across States and UTs has low disbursement rate;

(b) if so, the reasons therefor;

(c) whether the Ministry plans to adopt any mechanism to fasten the disbursement rate of compensation in the country;

(d) the State-wise/UT-wise and year-wise amount of interim compensation disbursed to trafficked victims in last three years;

(e) whether the Ministry maintains the data on time span between the disbursement of interim compensation and final compensation to victims of trafficking; and

(f) if so, the details thereof for last three years, State-wise and UT-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (f): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including matters related with grant of compensation in crimes rest with the respective

State Governments. The State Governments/Union Territories (UTs) have notified their Victim Compensation Schemes in terms of Section 357A of the Code of Criminal Procedure, which regulates the grant of compensation. Details on compensation provided to victims of a crime by the State Governments/ Union Territories are not maintained centrally.
